

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**



PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

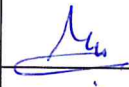
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 25.01.2018 AT 10.30 AM

TRANSFER PETITION NO.	TP No.18/HDB/2016
COMPANY PETITION/APPLICATION NO.	CP No. 23/2008
NAME OF THE COMPANY	Sanghi SEZ Pvt Ltd
NAME OF THE PETITIONER(S)	Anand Prakash Sanghi & (04) Others
NAME OF THE RESPONDENT(S)	Sanghi SEZ Pvt Ltd & (11) Others
UNDER SECTION	397/398

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
C. Shilpa representing on behalf of Y. Suryanarayana	Counsel for P2 & P4	9849866556	
Chakravarthy	Counsel for P1, 3, 5	9948914088	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
S. Chidambaram R.2	PCS	9849056652	

ORDER

Heard Ms.C.Shilpa Ld Counsel for Petitioners No.2 & 4 and Mr.Chakravarthy, Ld. Counsel for Petitioners No 1,2,3 & 5 and Mr.S.Chidambaram Ld. PCS for Respondent No.2. Since the issue in question is pending before the Hon'ble Supreme Court in Civil Appeal No.12441/2017.

Post the Case on 12th March 2018.



Member (T)



Member (J)